National Company Law Tribunal, New Delhi
Citizen's Charter

Constitution of NCLT

The National Company Law Tribunal (NCLT) was constituted under the provisions of the Companies Act, 2013 and was formally constituted on 1st June 2016 by the Government of India. Its establishment was based on the recommendations of the Justice Eradi Committee, which advocated for a unified forum to adjudicate matters relating to company law and insolvency, thereby eliminating the need for multiple adjudicating bodies. The creation of NCLT aimed to streamline the corporate dispute resolution process by consolidating the functions of the Company Law Board (CLB), the Board for Industrial and Financial Reconstruction (BIFR), and the Appellate Authority for Industrial and Financial Reconstruction (AAIFR), as well as certain company law matters previously dealt with by the High Courts. By bringing all company-related disputes under a single, specialized quasi-judicial body, the NCLT was envisioned as a key institutional reform to ensure efficiency, consistency, and faster resolution of corporate and insolvency matters in India. Its formation marked a significant step towards modernizing the corporate legal framework and improving the ease of doing business in the country.

Vision of NCLT

The vision of the National Company Law Tribunal (NCLT) is to emerge as an efficient judicial institution that ensures timely and effective adjudication of disputes related to company law, corporate insolvency and individual insolvency of personal guarantors.

Mission of NCLT

i. To act as an efficient judicial body for the fair and timely adjudication of matters under the Companies Act and Insolvency and Bankruptcy Code.

ii. To provide a speedy and efficient resolution mechanism for corporate disputes, thereby fostering a legally secure environment that supports good corporate governance and instills stakeholders' confidence.

Sl. No.	Particulars.
1.	**Location:** As on date, NCLT is having 16 benches at 15 locations. The benches and their territorial jurisdiction are as given: - ❖ National Company Law Tribunal, Principal Bench. (1) Union territory of Delhi.

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❖ National Company Law Tribunal, New Delhi Bench, New Delhi.

❖ National Company Law Tribunal, Ahmedabad Bench, Ahmedabad.
(1) State of Gujarat.
(2) Union territory of Dadra and Nagar Haveli.
(3) Union territory of Daman and Diu.

❖ National Company Law Tribunal, Allahabad Bench, Prayagraj.
(1) State of Uttar Pradesh.
(2) State of Uttarakhand.

❖ National Company Law Tribunal, Bengaluru Bench, Bengaluru.
(1) State of Karnataka.

❖ National Company Law Tribunal, Chandigarh Bench, Chandigarh.
(1) State of Himachal Pradesh.
(2) State of Jammu and Kashmir.
(3) State of Punjab.
(4) Union territory of Chandigarh.
(5) State of Haryana.

❖ National Company Law Tribunal, Chennai Bench, Chennai.
(1) State of Tamil Nadu.
(2) Union territory of Puducherry.

❖ National Company Law Tribunal, Guwahati Bench, Guwahati.
(1) State of Arunachal Pradesh.
(2) State of Assam.
(3) State of Manipur.
(4) State of Mizoram.
(5) State of Meghalaya.
(6) State of Nagaland.
(7) State of Sikkim.
(8) State of Tripura.

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- National Company Law Tribunal, Hyderabad Bench, Hyderabad.
  (1) State of Telangana.

- National Company Law Tribunal, Kolkata Bench, Kolkata.
  (1) State of Bihar.
  (2) State of Jharkhand.
  (3) State of West Bengal.
  (4) Union Territory of Andaman and Nicobar Islands.

- National Company Law Tribunal, Mumbai Bench, Mumbai.
  (1) State of Goa.
  (2) State of Maharashtra.

- National Company Law Tribunal, Amravati Bench. Mangalagiri, Guntur.
  (1) State of Andhra Pradesh.

- National Company Law Tribunal, Cuttack Bench, Cuttack.
  (1) State of Chhattisgarh.
  (2) State of Odisha.

- National Company Law Tribunal, Indore Bench. Indore
  (1) State of Madhya Pradesh.

- National Company Law Tribunal, Jaipur Bench, Jaipur.
  (1) State of Rajasthan.

- National Company Law Tribunal, Kochi Bench, Kochi.
  (1) State of Kerala.
  (2) Union Territory of Lakshadweep.

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2.	**Sitting hours:** The court sitting hours are as follows: - 10:30 A.M to 01:00 P.M and, 02:00 P.M to 04:30 P.M According to NCLT Rules, 2016 Working days of the Tribunal: Monday to Friday Working hours: 09.30 A.M to 06.00 P.M
3.	**Filing Counter:** 10:30 A.M to 05:00 P.M
4.	**Filing During Court Vacation:** 10:30 A.M to 05:00 P.M
5.	**Registry Counter/Certified Copy Counter:** 10:30 A.M to 05:00 P.M
6.	**On the Web:** The website of the National Company Law Tribunal can be accessed at www.nclt.gov.in. Information about the NCLT including Act, Rules, Forms, Jurisdiction, Benches, Present Members, Former Members, Officers, Standing Counsels, Notice/ Circulars, Current Case Status, daily cause list, Daily orders, Case proceeding report, Final Order (Oral/ Pronounced), Important links of GOI Website can be viewed on website.
7.	**Certified /attested copies of the judicial record:** As per Rule 50 of NCLT Rules, 2016, the Registry shall send a certified copy of the final order passed to the parties concerned free of cost. Dasti Orders: In cases where notices are issued by hand delivery (dasti), such notices/ orders shall be prepared by the Judicial Sections and despatched from Despatch Section.
8.	**Despatch Section and Counter timing:** 10.00 A.M to 01.00 P.M 02.00 P.M to 05.00 P.M Deals with the Communications/ Correspondences in the form of letters, orders and circulars which are received from various branches i.e. Administration Branch, Establishment Branch, Judicial Branch, Computer Branch.
9.	**Right to Information:** The name of APIO, CPIOs, and First Appellate Authority under Right to Information Act, 2005 and RTI disclosure (in terms of Section 4 of the RTI Act, 2005) are available on the website of NCLT i.e. www.nclt.gov.in.

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10.	**Inspection of Judicial Records:** As per Rule 114, parties to any case or their authorized representative may be allowed to inspect the record of the case by making an application in writing to the Registrar/Designated Registrar of the Bench. Inspection can be made by the authorized person between 10:30 a.m. to 12:30 p.m. and 02.30 p.m. to 04.30 p.m. Copying, if any of the documents/ records inspected may be done only in pencil. The fee specified for inspection of files is Rs. 200/- as on date.
11.	**Daily orders and judgments:** All the orders and judgments of the National company Law Tribunal are available on the website of NCLT i.e. www.nclt.gov.in.
12.	**Complaint Mechanism:** National Company Law Tribunal (NCLT) works in a transparent and accountable manner complying with CVC guidelines issued from time to time. NCLT is committed to bring complete transparency in its functioning. For registration of a complaint against official/staff posted across all its Benches, NCLT may be contacted on 011-24361685. Written complaints may be sent to Secretary, NCLT, 6th Floor, Block 3rd, CGO Complex, Lodhi Road, New Delhi. Complaint may also be emailed to secretary@nclt.gov.in. Complaints sent through written communication/ letter should contain complete postal address (Mobile/ telephone number, if any) of the sender with details/information of the matter.
13.	**Complaints against the practitioners:** As far as complaints against the practitioners are concerned, citizen may directly approach the concerned practitioner's association or the bodies mandated to take action. For instance, in case of advocate, the respective Bar Association; in case of Chartered Accountants, citizen may approach Institute of Chartered Accountants of India, in case of Company Secretaries, Institute of Company Secretaries of India can be approached. Further, in case of Cost Accountants, Institute of Cost Accountants of India is the nodal agency.
14.	**Help us to serve better** Citizens can help us to serve them better by doing the following: • Read information sent to them carefully and follow the instructions given; • Arrive on time for hearings; • NCLT premises is strictly a no-smoking area;

	• Keep the mobile phone switched off or on silent mode to maintain silence in the Court; • Treat court staff, other court users and court buildings with respect. • Keep the court buildings clean. Spitting is strictly prohibited.

Note:

1. The citizen's charter will be periodically reviewed as per inputs/suggestions received from the citizens after its implementation.
2. Anything mentioned in this Charter shall not have the effect of overriding any provision of law in force.
3. In case of any inconsistencies the provisions of NCLT Rules 2016 & other relevant enactments will prevail.

REGISTRAR
NATIONAL COMPAN LAW TRIBUNAL